

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA CHAKAN DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	XRBIA Chakan Developers Private Limited
2.	Date of incorporation of corporate debtor	14/03/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PN2012PTC142553
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 125/126, Patil Plaza Mitramandal Chowk, Parvati, Pune, Maharashtra - 411009
6.	Insolvency commencement date in respect of corporate debtor	22/04/2025 (Copy of order received on 24/04/2025)
7.	Estimated date of closure of insolvency resolution process	20/10/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Vijay Jeswani, Reg. No: IBBI/IPA-001/IP-P-02891/2024-2025/14432
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ground Floor, Plot No. 21, Sheela Nagar, Gittikhadan, Katol Road, Nagpur, Maharashtra-440013. Email: jeswanisanjay007@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Level 15, Dev Corpora, Eastern Express Hwy, Thane West, Mumbai, Maharashtra 400601 Email: xrbiachakan.ibc@gmail.com
11.	Last date for submission of claims	07/05/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the XRBIA Chakan Developers Private Limited on April 22, 2025 (Copy of order received on 24 April 2025).

The creditors of XRBIA Chakan Developers Private Limited, are hereby called upon to submit their claims with proof on or before May 07, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sanjay

Date: 27/04/2025
Place: Mumbai

Sanjay Vijay Jeswani,
Reg. No: IBBI/PA-001/IP-P-02891/2024-2025/14432,
AFA Validity: 30th June, 2025.